

- (i) Enactment of the "Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, (COTPA) 2003".
- (ii) Ratification of WHO Framework Convention on Tobacco Control.
- (iii) Launch of the National Tobacco Control Programme (NTCP) in the year 2007-08, with the objectives to (a) create awareness about the harmful effects of tobacco consumption, (b) reduce the production and supply of tobacco products, (c) ensure effective implementation of the anti-tobacco laws and (d) help the people quit tobacco use through Tobacco Cessation Centres.
- (iv) Notification of rules to ban smoking in public places.
- (v) Notification of rules to regulate depiction of tobacco products or their use in films and TV programmes.
- (vi) Notification of rules on new pictorial health warnings on tobacco product packages.
- (vii) Launch of public awareness campaigns through a variety of media.

Financial irregularities in NRHM

†1087. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the names of States where cases of financial irregularities have come to light under the National Rural Health Mission (NRHM) along with total amount misappropriated under the said Mission;
- (b) whether Government has taken cognizance of such financial irregularities;
- (c) if not, the reasons therefor; and
- (d) the amount allocated to these States by Government under said Mission during the last three years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) Some cases of financial irregularities under National Health Mission (NHM) like mis-appropriation, misuse of untied funds, diversion of funds from one pool to another without authorisation, excessive and infructuous purchases, etc. have come to light through Audit in States like Uttar Pradesh, Assam, Bihar, Haryana, Jammu and Kashmir, Odisha and Rajasthan.

†Original notice of the question was received in Hindi.

(b) Cognizance is taken as and when cases of financial irregularities come to notice. Such cases are sent to State Government for inquiry and taking corrective measures, as public health is a State subject and primary responsibility lies with the State Government.

(c) Does not arise in view of answer at (b) above.

(d) The amount released to these States by Government under National Health Mission during the last three years is given in the Statement.

Statement

Details of release of funds under NHM from the FYs 2013-14 to 2015-16

		(₹ in crore)		
Sl. No.	State	2013-14 Release	2014-15 Release	2015-16 Release
1.	Assam	1,077.81	877.13	959.46
2.	Bihar	1,110.32	1,148.32	1,139.28
3.	Haryana	315.94	273.60	291.96
4.	Jammu and Kashmir	395.10	335.51	367.89
5.	Odisha	604.20	667.16	644.52
6.	Rajasthan	922.93	1,115.96	1,284.66
7.	Uttar Pradesh	3,024.60	2,431.06	2,862.23
TOTAL		7,450.89	6,848.74	7,550.00

Note: 1. Release for the F.Y. 2015-16 is updated upto 31.03.2016 and is provisional.

2. The above Releases relate to Central Government Grants and do not include State share contribution.

Life expectancy in the country

1088. SHRI TIRUCHI SIVA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the State-wise life expectancy of male and female in the country;

(b) the State-wise data regarding the number of children fully vaccinated under Mission Indradhanush;

(c) whether any steps are being taken under this Mission to raise awareness in Tamil Nadu; and